

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC. VII-21/2008(Pt.)/8321/A.

From :- Shri Saptarshi Garg,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Ito Basar,
District & Sessions Judge,
Khonsa, Tirap District, Arunachal Pradesh.

Dated Guwahati, 23rd September, 2022.

Sub:- **Earned Leave.**

Ref:- D&SC/KSA/estt/2019/01/2121 Dated 21.09.2022.

Sir,

With reference to the above, I am directed to inform you that you have been granted **Earned leave for 5 days from 10.10.2022 to 14.10.2022 along with station leave permission from 01.10.2022 to 15.10.2022** (prefixing 01.10.2022 to 09.10.2022 and suffixing 15.10.2022 & 16.10.2022), subject to submission of your Leave Admissibility Report in the Registry of Gauhati High Court, Itanagar Permanent Bench, Arunachal Pradesh. Further, you have been asked to hand over charge to the next senior most Judicial officer at the station before proceeding on leave.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-21/2008(Pt.)/8322-8323/A, dated , 23-09-2022

Copy to:

1. The Joint Registrar, Gauhati High Court, Itanagar Permanent Bench, Naharlagun, Arunachal Pradesh.
2. The Project Manager, Gauhati High Court.

JT. REGISTRAR (VIGILANCE)